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(2021) 04 SEBI CK 0132

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.547, 591, 592, 593, 594, 595, 599, 600 Of 2019, 342, 336, 337, 338, 339, 340, 341, 571, 572, 573, 574, 577, 575, 576 Of 2021, Appeal No. 511, 547, 548, 549, 550, 551, 563, 564 Of 2019

JLG Securities Pvt. Ltd And Others — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 28-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0132

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Chintan Sheth, Vishal Kanade, Kaushal Parsekar, CA Ketan Rupani, CA Kushal Shah

Judgement

1. A Misc. Application has been filed in all the appeals seeking permission to add ground to the memorandum of appeal and to file additional

documents. Let a reply be filed by the respondent within two weeks from today. Rejoinder to the said reply may be filed within another two weeks.

List on June 09, 2021.

2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matters would be

taken up for hearing through video conference or through physical hearing.

3. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor

a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally

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signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

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